

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-521(ND) 2020

IN THE MATTER OF:

SAI GR Impex Pvt Ltd

....Applicant

Vs

Cushman & Wakefiled India Pvt. Ltd.

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 19.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

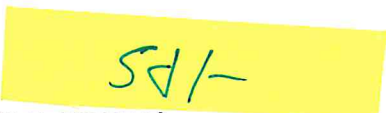
For the Applicant :

For the Respondent :

ORDER

From the perusal of the records, it appears that last invoice was raised on 22.02.2016 by the petitioner. Ld. Counsel for the Petitioner submitted that he has received some payment from the Corporate Debtor/Respondent on 25.10.2018 and i.e. referred at page no. 12 of the application but no supporting documents have been filed on behalf of the Petitioner.

Ld. Counsel for Petitioner seeks time to file some documents regarding the invoices and payment received from the Corporate Debtor. Let the same be filed by filing supplementary affidavit. List the case on **05.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)